

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1460 OF 2019 IN
DFR NO. 2235 OF 2019**

Dated : 14th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Uttar Haryana Bijli Vitran Nigam Ltd & Anr. ... Appellant(s)
Versus
Adani Power (Mundra) Limited & Anr ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya
Ms. Tanya Sareen

Counsel for the Respondent(s) : Mr. Sidhant Kaushik
Mr. Saunak Rajguru

ORDER

IA NO. 1460 OF 2019
(Appl. for condonation of delay)

For the reasons set out in the application, delay of 08 days in filing the appeal is condoned. Application is disposed of.

DFR No. 2235 of 2019

Admit. Issue notice to the Respondents returnable on 20.01.2020.

Objections, if any, by the Respondents shall be filed on or before 10.12.2019 in the main Appeal after duly serving advance copy to the other side. Rejoinder, if any, shall be filed on or before 08.01.2020 after duly serving advance copy to the other side.

List the matter on **20.01.2020**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/pk